

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 153 OF 2018 &**  
**IA Nos. 1520 & 1727 of 2018**

**Dated : 9<sup>th</sup> January, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>GMR Kamalanga Energy Limited &amp; Anr.</b>	<b>...Appellant(s)</b>
<b>Vs.</b>	
<b>Central Electricity Regulatory Commission &amp; Ors.</b>	<b>...Respondent(s)</b>

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. G. Umapathy  
Mr. Aditya Singh for R.2 to 4  
  
Mr. Aashish Anand Bernard  
Mr. Paramhans for R-5  
  
Mr. R. B. Sharma for R-6 to 9

**ORDER**

**IA NO. 1727 OF 2018**

*(Application for condonation of delay in filing reply by R-5)*

For the reasons set out in the application explaining 20 days' delay in filing reply, the same is accepted as we find it satisfactory and sufficient cause has been made out. Hence, 20 days' delay in filing reply is condoned and the reply is taken on record.

The application is disposed of.

**IA NO. 1520 OF 2018**

*(Application for condonation of delay in filing rejoinder to reply of R-2)*

For the reasons set out in the application explaining 18 days' delay in filing rejoinder to reply filed by Respondent No. 2, the same is accepted as we find it satisfactory and sufficient cause has been made out. Hence, 18 days' delay in filing rejoinder is condoned and the rejoinder is taken on record.

The application is disposed of.

**APPEAL NO. 153 OF 2018**

Rejoinder if any, may be filed within two weeks, i.e. on or before 23-1-2019 with advance copy to the other side.

List the matter on **25-3-2019**.

**(S. D. Dubey)**  
**Technical Member**

*tpd/js*

**(Justice Manjula Chellur)**  
**Chairperson**